

industrial output are not available. However, state-wise growth rate net value added from agriculture and manufacturing industry as also of population for available years of the Seventh Five Year Plan are given in the annexed statement. [See Appendix CLV, Annexure No. 3.]

### Schools without basic facilities

27. SHRI TALARI MANOHAR: Will the PRIME MINISTER be pleased to state:

(a) what is the total number of primary and secondary schools in the country and what is the number where there are no proper buildings, black boards, lavatories and drinking water facilities; State-wise; and

(b) what is the number of schools in the country where there is only one teacher, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) The position in this respect is given in the Annexure on the basis of the Fifth All India Educational Survey conducted by NCERT with 30th September, 1986 as reference date. [See Appendix CLV, Annexure No. 4.]

### Setting up of a major defence project in Rayalaseema district of Andhra Pradesh

28. SHRI TALARI MANOHAR: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a major defence project in Rayalaseema district of Andhra Pradesh;

(b) whether any survey has been conducted in Rayalaseema district in this regard;

(c) if so, what are the details of the proposal and the survey; and

(d) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (c) No, Sir.

(d) Decision regarding setting up of defence projects is taken on the basis of strategic considerations and requirements.

### पर्यावरण अदालतों के गठन संबंधी प्रस्ताव का नामंजूर किया जाना

29. डा० रत्नाकर पाण्डेय : क्या पर्यावरण और वन मंत्री 14 मार्च, 1990 को राज्य सभा में अतारांकित प्रश्न 129 के दिय गये उत्तर को देखेंगे और यह बताने की कोशिश करेंगे कि :

(क) क्या सरकार ने देश में पर्यावरण अदालतों के गठन संबंधी प्रस्ताव को नामंजूर कर दिया है; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

पर्यावरण और वन मंत्री (श्री नीलमणि राउतराय) : (क) और (ख) मामले की जांच की जा रही है ।

### Setting up of a Panel of new colleges

30. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government have set up a Panel on new colleges to meet the increasing number of students seeking admission for academic studies; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Collegess are set up by private managements, voluntary organizations or

State Governments, and affiliated to the concerned university keeping in view the requirement of education for a particular region/area. There is, therefore, no such proposal under consideration of Government of India.

### **Mobilisation of Plan resources by States**

31. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Prime Minister has requested the States to mobilise their resources for the 8th Five Year Plan;

(b) if so, whether the State Governments have agreed to the above proposal; and

(c) if the reply to part (b) above be in the negative, whether Government propose to follow up the proposal with the Chief Ministers in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) Yes, Sir. The Prime Minister requested the States to mobilise their resources in the meeting of the National Development Council which was held recently to discuss the Approach for the Eighth Plan.

(b) and (c) The Approach Paper, which *inter alia* discusses the need for resource mobilisation, received approval of the National Development Council of which all Chief Ministers are members.

### **Encroachment and Defacement of Monuments in Delhi**

32. SHRI SHIV PRATAP MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to an article which

appeared in the 'Sunday' magazine dated 29th April—5th May, 1990 under the caption 'Medieval relics, modern times and some protected monuments that are not protected', stating that there are encroachments, defacement and some people live in these monuments in Delhi; if so, what are the details thereof;

(b) what steps Government are taking to remove encroachments and unauthorised squatters from these protected monuments; and

(c) if the answer to part (b) above is in the negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHUMANBHAI MEHTA): (a) Yes, Sir. The report refers to state of neglect of monuments and *inter alia* alleges that the Archaeological Survey of India (ASI) pays attention only to monuments visited by large number of tourists and not to less known ones even though protected, and further refers to encroachment and defacement of the monuments particularly Barakhamba, Atagah Khan's Tomb in Nizamuddin area and Zafar Mahal in Mehrauli by people.

(b) In the Zafar Mahal, Mehrauli there is no encroachment at present. Action for removal of encroachments in the other two monuments, i.e. Barakhamba and Atagah Khan's Tomb has been taken up with the agencies concerned.

(c) Does not arise.

### **Cut in the UGC funds to colleges in Delhi**

33. SHRI SHIV PRATAP MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that due to cut in funds for colleges in Delhi by UGC, several colleges are facing financial difficulties and are on the verge of closure; and